F.No.5/5/2016-DRT  
Government of India  
Ministry of Finance  
Department of Financial Services

3rd Floor, Jeevan Deep Building,  
10, Parliament Street, New Delhi.  
8th November, 2016.

Subject: Framing of Recruitment Rules for the post of Lower Division Clerk in Debts Recovery Tribunal-2, Ernakulam - Seeking comments.

The Department of Financial Services proposes to frame the Recruitment Rules for the post of Lower Division Clerk in Debts Recovery Tribunal -2, Ernakulam. In terms of Department of Personnel and Training OM No. AB-14017/61/2008-Estt. (RR) dated 13.10.2015, the proposal for framing/amendment of Recruitment Rules is required to be uploaded on the website of the Department for comments from all the stakeholders. A copy of the draft Recruitment Rules is enclosed.

2. All the stakeholders are requested to furnish their comments, if any, on the draft Recruitment Rules to this Department within one month i.e. by 7th December, 2016. Comments, if any, received by the DRTs may be sent to this Department latest by 7th December, 2016. Comments received after the due date will not be entertained.

(VVS Kharayat)  
Under Secretary to the Govt. of India  
Tel: No. 23748769

Encl: As above

To  
Registrars,  
All DRTs
G.S.R....- In exercise of the powers conferred by section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 (51 of 1993), and in supersession of the Debts Recovery Tribunal (location), (Group ‘C’ and ‘D’ posts)(Non-Gazetted) Recruitment Rules, (year) relating to the post of Lower Division Clerk, the Central Government hereby makes the following rules regulating the method of recruitment to the post of Lower Division Clerk in Debts Recovery Tribunal, (location), namely: -

1. Short title and commencement.- (1) These rules may be called the Debts Recovery Tribunal, (location) (Lower Division Clerk) Recruitment Rules, 2016.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Number of posts, classification, level in the pay matrix. - The number of post, its classification, pay band and grade pay or pay scale attached thereto shall be as specified in columns (2) to (4) of the said Schedule.

3. Method of recruitment, age limit, qualifications etc.- The method of recruitment, age limit, qualifications and other matters related thereto shall be as specified in columns (5) to (13) of the said Schedule.

4. Disqualifications.- No person –

(a) who has entered into or contracted a marriage with a person having a spouse living; or

(b) who, having a spouse living, has entered into or contracted a marriage with any other person;

shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5. Power to relax.- Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order and for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

6. Saving.- Nothing in these rules shall affect reservations, relaxation of age limit and other concession required to be provided for the Scheduled Castes, the Scheduled Tribes, ex-servicemen, persons with disabilities and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.
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<tr>
<td>Non-Ministerial</td>
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*Note: The cut-off date is 30th September of the year.*

**Selection Commission:**
- Selection by the Staff
- Age limit shall be as per the Government's guidelines for determining the age limit.
- A Typing Speed of 35 w.p.m. in English or 20 w.p.m. in English or 30 w.p.m. in English or 30 w.p.m. in English or 30 w.p.m.
- 12th Class or equivalent.
- Not Applicable

**Educational and Other Qualifications Required for Direct Recruit:**

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<td>No of years post under Rule 30 applicable for service in the post.</td>
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<td>Selection post.</td>
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<td>Age limit for direct recruit.</td>
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**Schedule:**
- Name of the post.
- Number of posts.
- Classification.
- Pay Matrix.
- Level in the post.
- Whether selection post.
- Whether admissible benefit of the post.
- Whether admissible under Rule 30.

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*Note: The cut-off date is 30th September of the year.*
Under Secretary to the Government of India
(V & S Kravayal)

[(File No.5/5/2016-DR)]

Applications, the last date of receipt of application shall be on December 31, 2020. The maximum age limit for recruitment is 50 years as on December 31, 2020. Applications exceeding this age limit are not entertained.

Examinations are conducted by the Staff Selection Commission (SSC) in the same order of preference as mentioned above.

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Promotion by Selection Committee:

- 50% by direct recruitment through Step I
- 25% by promotion from among Group C or Group D
- 25% by promotion from among Group C or Group D

Note:

1. More of such employees than the number of vacancies available under Clause (ii) shall be considered.

The grade of maximum level 1, with 3 years regular service in Pay Group C, will be 27 in Pay Scale 206-556.

The maximum age limit for recruitment is 50 years as on December 31, 2020. Applications exceeding this age limit are not entertained.

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